

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 181
(IB)-637(PB)/2019

IN THE MATTER OF:

Gyan Chand Yadav & Ors.

.... Petitioner

Vs.

AMB Infrabuild Pvt. Ltd. & anr.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:- Mr. Suraj Singh, Adv.

For the respondent Mr. Rishu Kumar Singh, Adv. for R-2

ORDER

The matter is pending before Hon'ble the Supreme Court wherein the proceedings before this Tribunal have been stayed. Hearing is deferred to 06.08.2019.

— Sd —

(M.M.KUMAR)
PRESIDENT

— Sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)